

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No. 555/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th November 2017, 10.30 A.M

Name of the Company	Sikaria Power Ltd. -Vs- ROC, W.B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. ROHIT KUMAR KESHARI
(P.C.S.) } PETITIONER.

Rohit Keshari
28/11/2017

ORDER

Ld. Pr. CS for the appellant is present.

Appellant has filed this petition u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Let notice be issued on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, West Bengal for filing detail paragraphwise comments within 30 days.

Appellant is directed to serve a copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the

Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

List on 16/01/2018 for hearing.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)